

1	2	3
W.P. (C) No. 12264 of 2012 (G) dt. 26th June, 2012	Hon'ble High Court of Kerala at Ernakulam	www.highcourtofkerala.nic.in
SLP (C) 28609/2011 dt. 23rd July, 2012	Hon'ble Supreme Court	www.supremecourtfindia.nic.in
SLP (C) 28609/2011 dt. 27th July, 2012	Hon'ble Supreme Court	www.supremecourtfindia.nic.in

Copy of the Orders/Judgements mentioned above will be submitted

(b) MEA is implementing the directions and orders passed by the Hon'ble High Courts and Supreme Court in Haj related matters.

Haj Quota for MP and UP

†175. CHAUDHARY MUNABBAR SALEEM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that each State has been allotted a Haj quota on the basis of its Muslim population;
- (b) if so, the details thereof, State-wise;
- (c) the reasons Madhya Pradesh has been allotted very less quota; and
- (d) the steps being taken by Government to increase the Haj quota of Uttar Pradesh and Madhya Pradesh and the time by which it would be done?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E.AHAMED): (a) Yes.

(b) Details of allocation of seats to each State/Union Territory for Haj-2012 are given in Statement (*See* below)

(c) and (d) Allocation of Haj seats to each State/Union Territory is done by the Haj Committee of India in proportion to the Muslim population in each State/U.T. vis-a-vis the national population of Muslims as per 2001 Census. UP and MP have been allocated their quota on the basis of this formula. However, following the order dated July 23, 2012 of the Hon'ble Supreme Court, some more seats have become available. These seats will be distributed by HCOI among States/UTs, with applications in excess of their quota in proportion to their Muslim population. UP and MP will get their due shares from these surplus seats.

† Original notice of the question was received in Hindi

Statement

*State-wise distribution of quota for the pilgrims of Haj-
2012 as per 2001 census*

Sl. No.	Name of States/Union Territory	Final Quota (*)
1	2	3
1.	Andaman and Nicobar (UT)	28
2.	Andhra Pradesh	6680
3.	Assam	3586
4.	Bihar	6662
5.	Chandigarh (UT)	34
6.	Chhattisgarh	392
7.	Dadra Nagar Haveli (UT)	6
8.	Daman and Diu (UT)	12
9.	Delhi (NCT)	1552
10.	Goa	88
11.	Gujarat	4391
12.	Himachal Pradesh	114
13.	Haryana	1170
14.	Jammu and Kashmir	6494
15.	Jharkhand	3504
16.	Karnataka	6179
17.	Kerala	7518
18.	Lakshadweep (UT)	55
19.	Madhya Pradesh	3672
20.	Maharashtra	9819

1	2	3
21.	Manipur	183
22.	Odisha	729
23.	Pondichery (UT)	57
24.	Punjab	365
25.	Rajasthan	4578
26.	Tamil Nadu	3318
27.	Tripura	63
28.	Uttar Pradesh	29387
29.	Uttarakhand	967
30.	West Bengal	12397
TOTAL		114000

Welfare officers in Indian missions abroad

176. SHRI N. BALAGANGA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether welfare officers are present in all the Indian Missions abroad to assist Indian citizens, to take care of incidents such as the one happened in Norway;

(b) if so, the details thereof;

(c) whether the Indian Missions abroad are not able to take care of the needs of Indian citizens at exigencies; and

(d) if so, the corrective measures proposed to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (d) Indian Missions and Posts abroad have Consular/Community Welfare Wings with designated Officers to attend to the welfare issues of distressed Indian nationals. The Consular/Community Welfare Officers can be contacted by Indian nationals at any time for advice and assistance. Contact details of these officers are displayed both on the website of the Indian Missions/Posts as well as on the Notice Boards in the Embassy premises.